

to dispose of as far as possible to the river valley projects and other Government organisations.

SHRI V. M. CHORDIA: I wanted to know whether the goods were sold at the book value or whether they were disposed of by calling for tenders from the purchasers and what precautions the Government took so that the purchasers may not form a ring as was done in the Chambal Valley Project.

DR. K. L. RAO: That is exactly what I have submitted already. These articles are disposed of at the book value and generally these are disposed of to Government organisations, river valley projects, etc. and it is only in very exceptional cases these are auctioned when after extensive advertisements we find there are no enquiries from the public bodies.

SHRI S. C. DEB: May I know, Sir, whether some of the spare parts can be used in some other river valley projects?

DR. K. L. RAO: That is what has been done. As I stated already, out of 8,400 items only 377 are remaining today. Nearly 8,100 items have been disposed of by transfer to other projects.

MR. CHAIRMAN: Next question.

**AMERICAN ARCHITECT FOR INDIAN PAVILION AT NEW YORK WORLD FAIR**

\*546. SHRIMATI TARA RAMACHANDRA SATHE: Will the Minister of INTERNATIONAL TRADE be pleased to state:

(a) whether an American architect has been engaged to construct the Indian pavilion at the New York World Fair to be held in 1964-65; and

(b) if so, the reason therefor?

THE MINISTER OF INTERNATIONAL TRADE (SHRI MANUBHAI SHAH): (a) Yes, Sir. An American

architectural firm has been engaged in the capacity of Associate Architects.

(b) According to the Fair Regulations and the New York State Act, it is necessary that a registered architect or professional engineer licensed by the State of New York should be associated with an Indian architect for the preparation of plans, supervision of the construction of the building etc

SHRIMATI TARA RAMACHANDRA SATHE: May I know the name of the architect and his qualifications?

SHRI MANUBHAI SHAH: Mr. Sto-norov.

MR. CHAIRMAN: She wants to know his qualifications also.

SHRI MANUBHAI SHAH: He is a licensed architect of the State of New York, United States.

SHRIMATI TARA RAMACHANDRA SATHE: Some time back another exhibition was held in Delhi. May I know whether the American pavilion was designed by an Indian architect at that time?

SHRI MANUBHAI SHAH: This does not refer to what happened at the Indian exhibition here. Every State Government or foreign Government, which exhibited their goods either here or elsewhere, under the International Fair Convention, had to have an architect of their own country and of the country where they exhibited their goods.

SHRI N. M. LINGAM: I just wanted to know the amount of remuneration that is going to be paid to the American architect.

SHRI MANUBHAI SHAH: That depends upon the actual job work. There is nothing like a flat remuneration. It will depend on the percentage from time to time.

RAJKUMARI AMRIT KAUR: May I know, Sir, whether an Indian architect was not appointed in the first instance and how much extra has the appointment of the American architect cost the Government?

SHRI MANUBHAI SHAH: I have already replied that we have appointed right from the beginning not only an Indian architect, but we have a panel of them. The Government of India itself has very laudable, competent and capable architects on its staff. They are already associated with it. This is in addition. Every State, as I have already said, stipulates that one of the local architects, who knows the structural conditions, safety factors and the proper civil construction aspects, should be appointed. Therefore, an American architect had to be employed. Now, about what remuneration he will be given, I have already answered that it will depend on the job work from time to time.

RAJKUMARI AMRIT KAUR: Is it not a fact that when the American architects came, they changed the entire design of what Indians had put up and that it has cost the Government several lakhs of rupees?

SHRI MANUBHAI SHAH: The very fact that the Government engaged the architect was to take his advice. If we were rigid-minded not to take his advice, we would not have employed him at all.

SHRI SANTOKH SINGH: May I know, Sir, what will be the cost of construction of the Indian pavilion at the New York World Fair and what is the likely profit that will accrue therefrom?

SHRI MANUBHAI SHAH: We estimate a total expenditure of Rs. 1,65,00,000 for this Fair of which about Rs. 1,30,00,000 will be in foreign exchange and we hope to earn, according to our estimates of trade promotion, about Rs. 10 crores worth of foreign exchange.

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SHRI A. D. MANI: This question was raised earlier in this House, I think, some months ago and I am sorry to say that the Minister does not give comprehensive information on this matter. I should like to ask him first on whose recommendation was this American architect appointed. Was it an official of the Embassy in Washington the person who interviewed him or somebody who was not connected with the Ministry made this recommendation?

SHRI MANUBHAI SHAH: I am really surprised. The Ministry is the final authority to make all these appointments. We take the advice of our Ambassadors in different countries. We take also advice from competent people who know about architectural work both in our country and in the United States. I am not going to say that the responsibility is somebody else's. Squarely the responsibility is ours.

SHRI P. L. KUREEL URF TALIB: May I know from the hon. Minister whether the Indian pavilion is going to be built as a permanent structure or will it be demolished after the Fair?

SHRI MANUBHAI SHAH: When the World Fair disappears, along with that, we also disappear.

SHRI P. L. KUREEL URF TALIB: What is the intention? Will it be a permanent structure?

SHRI MANUBHAI SHAH: How can we put up a permanent structure in a foreign country?

SHRI A. B. VAJPAYEE: Is the hon. Minister aware that a definite allegation has been made in certain quarters that the architect was appointed on the advice of Shrimati Indira Gandhi and the final decision was not taken by the Ministry? Nothing has been done to contradict it.

SHRI MANUBHAI SHAH: I had occasion to contradict it, firstly allegation of a different nature altogether

and already 'one of the hon. Members mentioned it, viz., whether it was at all necessary to have an American architect. This was the first part of the allegation. We have repeatedly mentioned that it is under the stipulation of the New York State Act that we have to appoint an American architect. One has to have a licensed architect. Secondly, the appointment is done by the Government of India. The Advisory Committee has a very honoured Chairman, who has given so much time to our work. We are obliged to her for that. The Committee and its Chairman and Members can only render advice, but the entire responsibility is ours.

MR. CHAIRMAN: Next question.

**MULTI-RECOVERIES OF LOANS^ RENTS AND DAMAGES FROM THE SAME INDIVIDUALS**

•547. SHRI LOKANATH MISRA: Will the the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) whether it is a fact that instances of wrongful multi-recoveries or attempts to recover loans or rents or damages from the same individuals, after recovering full amounts by the Rehabilitation/Relief Commissioner, Delhi, the Director, Social Welfare, Delhi, the Delhi Administration and the Estate Officer, New Delhi, came to the notice of the Chief Commissioner, Delhi on the 20th February, 1959; and

(b) if so, whether any relief/compensation has been afforded to the concerned persons?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND REHABILITATION (SHRI P. S. NASKAR): (a) and (b) Nothing definite can be stated in the absence of full particulars of the case or cases in which irregularities are alleged to have been committed.

SHRI LOKANATH MISRA: May I know, Sir, if any complaints have been received by the Ministry?

SHRI MEHR CHAND KHANNA: May I submit that part (a) of his question reads:

"Whether it is a fact that instances of wrongful multi-recoveries or attempts to recover loans or rents or damages from the same individuals, after recovering full amounts by the Rehabilitation/Relief Commissioner, Delhi, the Director, Social Welfare, Delhi, the Delhi Administration and the Estate Officer, New Delhi . . . . .?"

Now, it is physically impossible. We have made enquiries from all these authorities. Unless somebody gives me some definite information, how can I go on hunting for a particular thing which happened so many years ago?

SHRI LOKANATH MISRA: Has he received any complaint? It is a specific question.

SHRI MEHR CHAND KHANNA: I have made enquiries from all these and they say unless some definite details are given they cannot possibly go into it, hunting all the files over a period of years. The second thing I wish to submit is that I have been associated with this Ministry for nearly sixteen years, with rehabilitation. I have yet to come across a case where people have made wrongful payments or double payments. Actually it is the other way about. Still I say if anything is brought to my notice, I am prepared to look into it.

SHRI LOKANATH MISRA: I shall submit one thing for the information of the Minister. There is a letter dated 11th March, 1949 . . . . .

MR. CHAIRMAN: Is it 1949?